

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**I.A No. 265 of 2019 in**  
**Company Appeal (AT) (Ins.) No. 412 of 2019**

**IN THE MATTER OF:**

**Agarwal Coal Corporation Pvt. Ltd.**

**....Appellant**

**Vs.**

**Sun Paper Mill Ltd. & Anr.**

**....Respondents**

**Present:**

**For Appellant: Mr. VN Dubey and Mr. Rohit Dubey, Advocates.**

**For Respondents: Mr. E. Omprakash, Senior Advocate along with Ms. Madhusmita Bora, Advocates for Respondent No. 1. Pratihtha Vij, Advocate for R-2.**

**ORDER**  
**(Virtual Mode)**

**04.03.2021:** Learned Counsel for the Applicant in I.A. No. 265 of 2019 submits that he has also filed an Appeal because the Adjudicating Authority rejected the Application to initiate contempt which Appeal is Diary No. 19723 of 2020 filed on 05<sup>th</sup> March, 2020. Learned Counsel should take steps to check with Registry if it is in defect or it has been registered and mention on next date if the matter has been registered.

List the present I.A. No. 265 of 2019 on **07<sup>th</sup> April, 2021** to consider whether further action needs to be taken.

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Kanthi Narahari]**  
**Member (Technical)**

*Basant B./md*